GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA STARRED QUESTION NO. 276 ANSWERED ON 11TH JULY, 2019

ROAD SAFETY

*276. KUMARI SHOBHA KARANDLAJE:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सडक़ परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government proposes to introduce more stringent provisions under the new Motor Vehicles (Amendment) Bill to ensure road safety and check rampant violation of traffic rules and if so, the details thereof;
- (b) whether the proposed law seeks to bring taxi aggregators under its ambit and if so, the details thereof;
- (c) whether the Government proposes to implement a mandatory vehicle recall policy in case a defect is detected and if so, the details thereof;
- (d) whether the Government proposes compensation upto Rs.5 lakh for families of fatal road accident victims within four months of the accident and if so, the details thereof;
- (e) whether the Government is planning to waive off the registration charges for electric vehicles to boost the battery-operated vehicles in the country and if so, the details thereof; and
- (f) whether the Government has decided to remove the requirement of minimum educational qualification for transport vehicle drivers and if so, the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (f) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (f) OF THE LOK SABHA STARRED QUESTION NO. 276 ANSWERED ON 11.07.2019 ASKED BY KUMARI SHOBHA KARANDLAJE REGARDING **ROAD SAFETY**

(a) to (d) Yes, Sir. The Cabinet has provided approval for the Motor Vehicles (Amendment) Bill, 2019 for amendments to the Motor Vehicles Act, 1988 to be introduced in the Lok Sabha. The proposed Motor Vehicles (Amendment) Bill, 2019 for amendments to the Motor Vehicles Act, 1988 inter-alia includes strict licensing regime, enhancement of penalties for violation under the act, automated testing of vehicles for fitness, provision for recall of defected vehicles, implementation of electronic monitoring and enforcement of road safety on the roads and proposes inclusion of new offences. The Bill proposes amendments in order to provide statutory recognition to transport aggregators. That will improve the operation of cab and bus aggregators. It has been proposed that the amount of compensation under no-fault liability in case of death due to any accident arising out of the use of the motor vehicle is Rs. 5,00,000/- and in case of grievous hurt is Rs. 2,50,000/-.

(e) Yes, sir. The Government has proposed to waive off the registration charges for electric vehicles to boost the battery-operated vehicles in the country and has issued a notification GSR 430 (E) dated 18.06.2019 for seeking comments/objection within one month.

(f) Yes, sir. The Government has proposed to remove the condition of mandatory educational qualification required for driving transport vehicles under Central Motor Vehicles Rules, 1989 and issued notification GSR 431 (E) dated 18.06.2019 for seeking comments/objection within one month.
